

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.3054 of 2012

05/08.07.2020 Today, when the case is called out through V.C., learned counsel for the respondent-State, A.C to S.C.I, seeks adjournment.

As per the request of the learned counsel for the State, put up this case on 21.07.2020.

Let the name of Mr. Rahul Saboo, S.C.I be reflected in the daily cause list as a counsel for the State.

(Deepak Roshan, J.)

Fahim/-